

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Central Excise Appeal No. 555 of 2011

(Arising out of Order-in-Original No. 38/2010 dated
01/12/2010 passed by the Commissioner of Central Excise,
Bangalore.)

M/s. RAJADHANI ENTERPRISES

R.NO.23, 3RD FLOOR, MAHENDRA MANSION,
8 MALHARRAO WADI,
DADISETH AGIARY LANE,
MUMBAI-400 002.

Appellant(s)

VERSUS

**Commissioner of Central Excise
And Service Tax BANGALORE-III**

PB.NO.5400, QUEENS ROAD,
CENTRAL REVENUES BUILDING,
BANGALORE - 560001
KARNATAKA

Respondent(s)

Appearance:

**Mr. K. S. Ramesh, Advocate
SWAMY ASSOCIATES**

G-8, FORTUNA ICON APARTMENTS,
JODIDHAR ASWATHAPPA FARM, BEHIND
NAGARJUNA, SAHAKAR NAGAR,
BANGALORE - 560092
KARNATAKA

For the Appellant

**Mrs. C. V. Savitha
Superintendent (AR)**

For the Respondent

CORAM:

**HON'BLE MR. S.S GARG, JUDICIAL MEMBER
HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER**

Final Order No. 20748 / 2020

Date of Hearing: 20/10/2020

Date of Decision: 20/10/2020

Per : AS PER BENCH

Learned advocate for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Operative portion of the Order was pronounced
in Open Court on **20/10/2020.**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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